

**O & M Unit in Custom and Central  
Excise Department, Delhi**

7536. SHRI LATAFAT ALI KHAN : Will the Minister of FINANCE be pleased to state :

(a) whether Government's attention has been drawn to article in the 'Darulsaltan', Delhi, dated the 15th January, 1970 and the 15th March, 1970 regarding O & M Unit in Customs and Central Excise Department, Delhi ;

(b) if so, the reaction of Government thereto ;

(c) whether action has been taken in the matter and if not, the reasons therefor ; and

(d) the names of the persons who got training in O & M. the period of their training and the amount spent directly or indirectly including pay and other allowances paid to those who received training ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) to (d). No Sir. In the absence of (i) copies of the articles and (ii) fuller details about points raised therein, it is not possible for the Government to clarify the position further. There is, however, an O & M Unit attached to the Headquarters office of Central Excise Collectorate, Delhi. The following officers of that Collectorate were sponsored for/imparted training in the work study/O & M techniques/courses conducted by the Ministry of Home Affairs, New Delhi :

- (i) Shri Jagdish Raj, Examiner of Accounts (Customs and Central Excise) for three months.
- (ii) Shri Pritam Singh, Superintendent (Administration) Central Excise Divisional Office Amritsar for one month only as he was promoted to a gazetted post before the completion of his training.
- (iii) Shri K. C. Kawatra, Deputy Office Superintendent for three months.

The amount spent on these officers on account of their pay and allowances during the period of training is Rs. 4,050 only. No other expenditure except their pay and allowances during their period of training was incurred on these officers.

**Grant of Licence to U. S. Drug Company  
"Knox Company" for Manufacturing  
Drugs in India**

7537. SHRI SHIVA CHANDIKA PRASAD : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that a U. S. Drug company called the 'Knox Company' has been given the licence to (i) manufacture drugs in India, and/or (ii) import drugs manufactured by its parent company in U. S. A. for sale in India ;

(b) whether it is also a fact that many of the drugs of the parent company, namely, Mandaco, VI-tabs, Nixoderm, Hynox and Cystex, are prohibited from sale in U.S.A. but are allowed to be exported ;

(c) whether Government are aware that the reason for this ban on sale of the company's drugs in U.S.A. is that they have been held by Government Drug Inspectors to be spurious and the company's advertisement claims fraudulent ;

(d) whether Government are aware that high pressure advertisement in the Press and over the Radio is maintained by firm for promoting sale of its products in India ; and

(e) whether Government propose, in the interest of public health, to ban the sale of these drugs ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) (i) Yes, Sir. (ii) No, Sir.